

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 541
ANSWERED ON 28TH NOVEMBER, 2024**

TOLL TAX COLLECTION

541. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the revenue earned so far from toll tax collection through Public Private Partnerships (PPP) model adopted by the Government;

(b) whether there is any fixed timeline for implementation and abolition of toll tax, if so, the details thereof;

(c) the details of tolls which are still operational despite being abolished;

(d) the details of tolls which are operational despite not fulfilling the designated area criteria; and

(e) the reason for additional toll tax, if road tax is already collected during vehicle purchase?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Amount of 1.44 lakh crore Rupees have been collected as user fee at fee plazas presently operational under Public Private Partnerships (PPP) model on National Highways since December, 2000.

(b) & (c) The user fee at fee plazas on National Highways are collected as per NH Fee Rules, 2008 and its amendment thereof.

(d) & (e) All user fee plazas on National Highways are established as per the provision of National Highways Fee (Determination of Rates and Collection) Rules, 2008 and the respective Concession Agreement. The Government by notification in the official Gazette, levies user fee on National Highways for the use of any section of National Highway, in accordance with the provisions of NH Fee Rules.
